

ITEM NO.38 + 40

COURT NO.2

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 41/2023

SOMYA SANJAY &amp; ORS.

Petitioner(s)

VERSUS

NATIONAL LAW UNIVERSITY TRIPURA AGARTALA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.8648/2023-APPROPRIATE ORDERS/DIRECTIONS

WITH

Writ Petition(s)(Civil) No(s). 176/2023

([TO BE TAKEN UP ALONG WITH ITEM NO.38 I.E. W.P.(C) No. 41/2023.]....FOR ADMISSION and IA No.31613/2023-EX-PARTE STAY )

Date : 13-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Rakesh Kumar Singh, Adv.  
Mr. Somesh Kuamr Dubey, Adv.  
Mr. Yadav Narender Singh, AOR

Mr. Neeraj Shekhar, AOR  
Dr. Sumit Kumar, Adv.  
Mr. Keshav Baheti, Adv.

For Respondent(s) Mr. Maninder Singh, Sr. Adv.  
Mr. Shuvodeep Roy, AOR  
Mr. Prabhas Bajaj, Adv.  
Mr. Raghav Tiwari, Adv.  
Mr. Sai Shashank, Adv.  
Mr. Deepayan Dutta, Adv.

Mr. Arun Sri Kumar, Adv.  
Mr. Anirudh Gotety, Adv.  
Pritha Sri Kuymar, Adv..

UPON hearing the counsel the Court made the following  
O R D E R

The counter affidavit has been filed by the National Law University (NLU), Tripura in WP(C) No. 41/2023 seeking to paint a picture as if the absence of any faculty and infrastructure was responsible for not carrying out the admissions.

The fact however, remains that as per the communication letter, the only aspect flagged was the absence of Domicile Quota. In this behalf, the minutes of the review meeting held on 07.12.2022 have been shown to us to submit that the Committee opined "that in the absence of State Domicile Quota and in the absence of appointment of faculties, it would not be proper to go ahead with the selection process."

The second aspect is completely missing from the communications sent.

It is also sought to be urged by learned counsel for the University as well as learned counsel for the CLAT that actually this institute does not form a part of the process of CLAT holding the examination. The admissions in pursuance to the CLAT process were completed. The persons who did not get admission were sought to be taken in the respondent No.1 institute on the basis of the results declared by the CLAT.

Be that as it may, the question remains that the expectations are raised in respect of students who

may not have got admission elsewhere by seeking to offer them admission. This is hardly how an NLU should be running!

We also fail to appreciate how the University is also certified by the Bar Council of India if neither there is any faculty nor is there any building.

We thus, consider it appropriate to implead the Bar Council of India as a party in WP(Civil) No. 41/2023. The Bar Council of India is already a party in other petition being WP(Civil) No. 176/2023.

Let notice issue to the Bar Council of India returnable on 28.02.2023 in WP(Civil) No. 41/2023.

Issue notice in WP(Civil) No. 176/2023.

Tag with WP(Civil) No. 41/2023.

The Registrar of the NLU to remain present in Court with all the records duly flagged.

List both the matters on 28.02.2023.

A copy of the order to accompany the notice to Bar Council of India.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)